

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:5015
ANSWERED ON:25.04.2003
PROXY VOTE FOR DEFENCE PERSONNEL
AJAY SINGH CHAUTALA

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government are contemplating to permit personnel of defence forces to use proxy vote;
- (b) if so, the details thereof;
- (c) the time by which it is likely to be implemented; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF LAW & JUSTICE AND COMMERCE & INDUSTRY (SHRI ARUN JAITLEY)

(a) Yes, Sir.

(b) & (c) The Election Laws (Amendment) Act, 2003 provides an additional option to the members of the Armed Forces of the Union and of forces to which the provisions of Army Act, 1950 have been made applicable, whether with or without modifications, to vote through the system of proxy at elections. The draft scheme in pursuance of the said Act is being finalized in consultation with the Election Commission of India and may be notified shortly.

(d) Does not arise.